## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1254 ANSWERED ON:30.11.2012 INFORMATION RELATING TO ASSESSEES Alagiri Shri S. ;Rama Devi Smt.

## Will the Minister of FINANCE be pleased to state:

- (a) whether standardized procedure has been outlined in case of assessees not traceable and information being inadequate;
- (b) if so, the detai Is thereof; and
- (c) the number of bank accounts detected after adoption of the said procedure during the last three years, year-wise and bank-wise?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRIS, S. PALANIMANICKAM

- (a) & (b) Yes Sir. The arrear demands classified under the categories `assessees not traceable` and `assessees with no/ inadequate assets for recovery` are certified by the Jurisdictional Commissioners of Income tax (CsIT). The CsIT get fresh enquiries conducted every six months and also use the information available on the internet and in public domain, Registrar of Companies, databases available with Directorate of Systems and Directorate of Investigation of CBDT to supplement the existing information for tracing the assessees/ assets. A special Cell has been created in the Directorate of Recovery of CBDT to forward the data in respect of the said categories of cases to FIU-IND for matching with the data-base available with them and the results of such matching are transmitted back for use by the Commissioners concerned.
- (c) The number of bank accounts detected after adoption of the said procedure from July, 2011 are given below

Financial Year No. of Bank Account Remarks
Detected

2011-12 334 Bank wise data is not 2012-13 (till 2nd Quarter) 344 maintained and so cannot be given.